No. 13/5/94—Judl./II/633 :—The following Act of Legislative Assembly received the assent of the Lt. Governor of Delhi, on the 8th April, 1994, and is hereby published for general information :—

THE DELHI (DELEGATION OF POWERS) AMENDMENT ACT, 1994

Delhi Act, No. 5 of 1994

(8-4-1994)

(As passed by the Legislative Assembly of the National Capital Territory of Delhi).

AN

ACT

to amend the Delhi (Delegation of Powers) Act, 1964

Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Forty-fifth Year of the Republic of India as follows :—

1. Short title and commencement.—(1) This Act may be called the Delhi (Delegation of Powers) (Amendment) Act, 1994.

(2) It shall come into force on such date as the Government may, by notification in the Official Gazette, appoint.

2. Amendment of Section 3.—In the Delhi (Delegation of Powers) Act, 1964 (hereinafter referred to as the 'Principal Act.) in Section 3, after sub-section (1). the following sub-section shall be inserted, namely :—

"(1-A) Any power, authority or jurisdiction or any duty which the Administrator may exercise or discharge by or under the provisions of any enactments mentioned at S. Nos. 6 to 11 in column No. 1 of the Schedule may be exercised or discharged also by such other officer or authority as may be specified in this behalf by the Govt. of National Capital Territory of Delhi by Notification in Official Cazette."

3. Amendment of Schedule .—In the Principal Act in the Schedule after S. No. 5, the following serial numbers and the entries thereof shall be inserted, namely :—

"Name of enactment	Provisions vesting powers in the Administrator	Official or authority who may also exercise the powers
1	2	3
6. Delhi Co-operative Societies Act, 1972 (No. 35 of 1972)	Sections 31 (7), 76(2) (b) & (c) and Section 80	Financial Commissioner
7. Punjab Excise Act, 1914 (Punjab Act No. 1 of 1914) as in force in Delhi	Secton 15	Financial Commissioner
8. Wild Life (protection Act 1972	Section 14	Chief Secretary
9. The Essential CommoditiesAct, 1955	Section 6 C	Financial Commissioner
10. The East Punjab Ayurvedic & Unani System of Medicines Act, 1949 (Punjab Act 14 of 1949) as in force in Delhi.	Sect]on 5	Financial Commissioner.
11. The Delhi Nursing Homes Registration Act, 1953 (Delhi Act 6 of 1953)	Section 8(3)	Financial Commissioner"

सं. फा. 13/4/94/न्याय/II/634 :— उपराज्यपाल, दिल्ली की दिनांक 8 अप्रैल, 1994 को मिली अनुमति के पश्चात् विधान सभा द्वारा पारित निम्नलिखित अधिनियम जन-साधारण के सूचनार्थ प्रकाशित किया जा रहा है :—

पंजाब न्यायालय (दिल्ली संशोधन) अधिनियम, 1994

(दिल्ली अधिनियम संख्या 4, 1994)

अधिनियम

(8-4-1994)

राष्ट्रीय राजधानी क्षेत्र दिल्ली में यथा लागू पंजाब न्यायालय अधिनियम, 1918 (1918 का अधिनियम सं. 6) में और आगे संशोधन करने के लिए एक अधिनियम

भारत गणतन्त्र के 45 वें वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा इसे निम्न प्रकार से अधिनियमित किया जाए :—

1. संक्षिप्त शीर्षक एवं प्रारम्भ—(1) इस अधिनियम को पंजाब न्यायालय (दिल्ली संशोधन) अधिनियम, 1994 कहा जाए।

(2) यह राष्ट्रीय राजधानी क्षेत्र, दिल्ली शासन द्वारा इस सम्बन्ध में शासकीय राजपत्र में अधिसूचित तिथि से प्रभावी होगा।

2. पंजाब न्यायालय अधिनियम, 1918 (1918 का पंजाब अधिनियम संख्या 6) का संशोधन—राष्ट्रीय राजधानी क्षेत्र, दिल्ली में यथा विस्तारित पंजाब न्यायालय अधिनियम 1918 में (1918 का पंजाब अधिनियम सं. 6)

(क) धारा 18(3), 22(1), 26, 27(1); 27(2), 28(1), 28(4) 29, 30(1), 30(3), 30(4) 37 39(1), 39(3) तथा 40(1) में आगे